

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A.No.2574/94

New Delhi this the 9th Day of May, 1995.

Hon'ble Mr. B.K. Singh, Member(A)

Sh. Jagdish Lal,
S/o Shri Lal Chand Sharma,
R/o G-158, Naroji Nagar,
New Delhi.

Applicant

(Applicant in person)

versus

1. Union of India,
through Director General,
Directorate General,
Central Reserve Police Force,
C.G.O. Complex, Lodi Road,
New Delhi.
2. The Assistant Director(Admn.) &
Estate Officer,
Directorate General, CRPF,
C.G.O. Complex, Lodi Road,
New Delhi.

Respondents

(through Sh. M.M. Sudan, advocate)

ORDER(ORAL)

delivered by Hon'ble Sh. B.K. Singh, Member(A)

The applicant clearly states that he is a member of C.R.P.F. C.R.P.F. is a para-military force of Government of India. CRPF & BSF are not notified under Section 14(2) of the Central Administrative Tribunals Act, 1985 and as such it is not within the jurisdiction of Central Administrative Tribunal and as such this application is not maintainable and is dismissed as such. The applicant is given the liberty to approach the competent forum for redressal of his grievance.

(B.K. Singh)

Member(A)

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